## GOVERNMENT OF INDIA URBAN DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:5882 ANSWERED ON:29.04.2015 PARKING PROBLEM IN GOVERNMENT COLONIES Yaday Shri Om Prakash

## Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the reasons for allowing allottees of ground floor flats of Central Government employees occupying Government residential colonies in Delhi to occupy large ground areas around their flats in the form of gardens while allottees of upper floors are facing car parking problem and if so, the reaction of the Government thereto;
- (b) whether special provisions for the same is accorded to ground floor allottees of Government colonies including R.K. Puram area;
- (c) if so, the justification for this discriminatory policy against allottees of the upper floor and if not, action taken against those who violate guidelines; and
- (d) the steps taken or proposed to be taken to devise a proper car parking policy for such colonies?

## **Answer**

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BABUL SUPRIYO)

- (a) Directorate of Estates has not allowed any of its ground floor allottees to occupy ground spaces around their flats.
- (b) No, Madam.
- (c) In case of violation of guidelines, after due enquiry, cancellation of allotment and eviction proceedings may be initiated against the allottees.
- (d) Allotment of garages for parking of cars to the allottees of first floor accommodation or above and the allottees of ground floor accommodation is made in the ration of 3:1 in the waiting list and allotment is made through Automated System of Allotment (ASA).